

[Shri Mulchand Dube ]

Report of the Committee on Absence of Members from the sittings of the House I also lay on the Table a copy of the statement showing the list of Members who have been absent for fifteen days or more continuously from 1st April, 1959 to 9th May, 1959 during the Seventh Session.

#### CORRECTION OF STATEMENT RE SITUATION IN PONDICHERRY

The Deputy Minister of External Affairs (Shri Lakshmi Menon): On the 10th August, 1959, I made a statement on the 'situation in Pondicherry' immediately after the Question Hour arising out of the allegation made earlier that Shri Ramalingam, a candidate of the People's Front for Pondicherry Elections, had been arrested and was thus being prevented from doing normal election work. In the course of my statement I said "The fact of the matter is that one of the Communist members, Shri Ramalingam, was arrested three months ago for causing grievous hurt and was convicted in the lower court" I wish to make a correction to this sentence. What I intended to say was that he was arrested and refused bail before he was nominated to be a candidate. He has not been convicted and his case is yet to be tried. I suggest that, with your permission, the Parliamentary record be corrected to change the word "convicted" to "refused bail" in the sentence I have quoted.

Shri Tangamani (Madurai): May I make a submission? We brought an adjournment motion on the 7th, saying that Shri Ramalingam, who was one of the candidates, has been arrested and that he is not being allowed to canvass, and you were pleased to say that it is not proper that a candidate should be arrested.

Mr. Speaker: Did I say that even if he commits an offence he should not be arrested?

Shri Tangamani: When he was arrested a new impression was sought to be created on the 10th. The elec-

tion was to take place on the 11th. Our allegation that he has been arrested and bail refused was sought to be controverted by saying that he has been convicted. But the point that was made once or twice by Shrimati Renu Chakravartty was that he has been arrested under the peculiar circumstances and the peculiar procedure then in existence in French India, namely, Pondicherry. There as soon as the Public Prosecutor says when a person is arrested that no bail should be granted no bail is granted.

Mr. Speaker: Order, order. The hon Member knows the rule. When a correction is made by any hon. Minister to the answer that has been given, the hon. Member may put one or two questions arising out of this correction. He is now going on making a speech. What is the point?

Shri Tangamani: A point was raised on the 7th.

Mr. Speaker: That is all right. What is it that he wants to ask the hon Minister? Let him frame a question. What is the question?

Shri Tangamani: Was a report received from the Chief Commissioner before this statement was made on the 10th August and, if so, what is the nature of this report?

Shri Jawaharlal Nehru: I do not know. The facts are quite simple. I deeply regret that a small error slipped in in my colleague's statement. It so happened that I made the statement myself in the other House and I could not come here. I asked her, therefore, in case the question was raised here, to make the statement. Maybe, in communicating my message to her some slight misunderstanding about these words arose.

Mr. Speaker: A correct statement was made there?

Shri Jawaharlal Nehru: Yes, Sir. I made the statement. I did not make the mistake. I knew the facts. But in conveying to her that in case this

matter was raised here she might make the statement perhaps there was some misunderstanding. She wants to correct that. The fact is that this gentleman was arrested in a case of criminal assault and bail was refused. He went up in appeal to the local High Court. They also refused. You will remember, Sir, that the French law still applies to Pondicherry. When we heard about this matter we referred to our Chief Commissioner and he told us that he was nominated afterwards, that is, after this incident he was nominated as a candidate. We instructed our Chief Commissioner not to oppose the grant of bail. It is not for him to grant bail. It is for the courts, but he should make it clear that the Government would not oppose it. These are the facts. I do not quite know what has happened since then.

**Shrimati Benu Chakravarty (Basirhat):** There is one more sentence which needs correction. Not only the first sentence for correcting which she has already asked for permission but the next sentence about the High Court conviction should also be corrected.

**Shri Jawaharlal Nehru:** That is consequential. That should also be corrected.

12.12 hrs.

**RESOLUTION RE: PROCLAMATION IN RESPECT OF KERALA—**  
 contd.

**Mr. Speaker:** The House will now resume further discussion of the following Resolution moved by Shri Govind Ballabh Pant on the 17th August, 1959, namely,

"That this House approves the Proclamation issued by the President on the 31st July, 1959, under clause (1) of article 356 of the Constitution in relation to the State of Kerala."

**Shri Braj Raj Singh** was in possession of the House. He may continue his speech.

**श्री ब्रज राज सिंह (डिरोडावादा) :**  
 अध्यक्ष महोदय, मैं ने कल निवेदन किया था कि केरल प्रदेश में एक जनविद्रोह सा हो गया था और वहां की कम्युनिस्ट सरकार को हस्तीफा दे देना चाहिये था। लेकिन उसने हस्तीफा नहीं दिया और उसके बाद केन्द्र ने हस्तक्षेप किया। केन्द्र द्वारा हस्तक्षेप किये जाने के बारे में गवर्नर द्वारा जो रिपोर्ट भेजी गई थी, उसको आधार माना गया है और मैं समझता हूँ कि जिन चीजों को आधार मान कर यह किया गया है, अच्छा होगा कि सदन उन पर विचार करे और देखे कि क्या इस तरह के आधार हिन्दुस्तान के दूसरे सुबों में जहां पर कि कांग्रेसी सरकारें हैं, मौजूद हैं या नहीं हैं। गवर्नर की रिपोर्ट में कहा गया है कि कम्युनिस्ट मिनिस्ट्री ने वहां की सरकारी मशीनरी को कम्युनिस्ट पार्टी की मजबूत करने के लिये इस्तेमाल किया। मैं निवेदन करना चाहता हूँ कि एक ऐसा ही बयान अभी हाल ही में ६८ कांग्रेसियों की तरफ से . . . . .

**Acharya Kripalani (Sitamarhi):** To strengthen the Party; to make the Party the Government.

**श्री ब्रजराज सिंह :** मैं यही कह रहा हूँ कि कम्युनिस्ट मिनिस्ट्री ने कम्युनिस्ट पार्टी को मजबूत करने के लिये सरकारी मशीनरी का इस्तेमाल किया है, यह गवर्नर की रिपोर्ट में कहा गया है। मैं मानता हूँ कि यह गलत बात है और ऐसा नहीं होना चाहिये कहीं भी किसी भी सरकार को किसी पार्टी को मजबूत करने के लिये सरकारी मशीनरी का उपयोग नहीं करना चाहिये। लेकिन क्या यह चीज इसके प्रायों में नहीं हो रही है? अभी हाल ही में उत्तर प्रदेश में ६८ कांग्रेस जनों ने एक बयान दिया है आचार्य युवल किशोर के द्वारा जिस में उन्होंने कहा है कि सरकारी मशीनरी का उपयोग किया गया है। वहां पर सदन में यह कहा गया है :—

"सरकारी मशीनरी का बूत कर भवना बिना किसी हिचकिचाहट के"